

laid down in the relevant sections of the Factories Act, 1948, as amended in 1987 and the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, under the Environment (Protection) Act, 1986 notified with a view to prevent accidents and minimise effects of accidents and minimise effects of accidents both on man and the environment. A yearly inspection of the industries by the State Inspectorate of Factories, conduct of mock drill of the On-site Emergency Plan every six months and submission of the report of the trial by the occupier are mandatory. Preparation of safety reports and conduct of periodic safety audit is also laid down in the rules. A comprehensive guide to the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and a Manual on Emergency Preparedness for Chemical Hazards have been brought out to facilitate better compliance by the concerned industries and the regulatory agencies.

Amendments to the Manufacture, Storage and Import of Hazardous Chemicals Rules, enhancing the scope by way of redefining hazardous chemicals based on UN definition, is under discussion. A set of rules entitled "Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 has been finalised. These rules envisage a 4 tier system for management of chemical accidents in the country.

Pollution by Power Plants

2115. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether ash emitted by the power plants in Delhi and nearby areas is polluting the environment;
- (b) if so, the details thereof, and
- (c) the steps being taken by the Government to prevent such pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). All the three power plants located in Delhi are meeting the prescribed stack emission standards in respect of the particulates except Unit No. 5 of I.P. Power Station.

(c) The measures taken by the Government to control pollution include the following :

- (i) The power plants have been advised by the Delhi Pollution Control Committee to use washed coal to minimise the problems posed by high ash content coal.
- (ii) The Delhi Pollution Control Committee has also advised the power stations to instal continuous stack monitoring system.
- (iii) The Central Pollution Control Board has issued directions to all the three power

stations under Section 5 of the Environment (Protection) Act 1986 on 15th April, 1996 for preparing ash management plan, providing of interlocking arrangements for electrostatic precipitators and boilers, monitoring of particulate emissions etc.

Train between Moradabad and Mumbai

2116. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Government propose to introduce a new superfast train between Moradabad and Mumbai via Bareilly;
- (b) if so, the progress made in this regard; and
- (c) the time by which the same is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) There is no such proposal at present.

(b) and (c). Do not arise.

[English]

Krishi Vigyan Kendra

2117. SHRI RAJIV PRATAP RUDY : Will the Minister of AGRICULTURE be pleased to state :

- (a) whether the Bihar Government has submitted a proposal to establish a Krishi Vigyan Kendra at S.M. Farm, Marhowrah, Saran;
- (b) if so, the details thereof;
- (c) whether the Government are considering the sanction the same in the current financial year; and
- (d) if not, the reasons and justification therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes Sir.

(b) A proposal from Secretary, Department of Agriculture, Government of Bihar vide letter No. 4 Baithek/02/95/1080/Agri./Patna, dated the 2nd February 1996 for establishment of a Krishi Vigyan Kendra at Seed Multiplication Farm (S.M. Farm), Marhowrah, Saran was received on 19th February, 1996 and acknowledge vide Council letter No. 4(46)/92-AE-1, Dated 23rd February, 1996.

(c) No, Sir.

(d) The matter for allocation of funds for establishment of new Krishi Vigyan Kendras was taken up with the Planning Commission and in view of the financial constraints, no funds could be made available. The Council, therefore, is not in a position to consider the new proposal.